

IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH : BANGALORE
BEFORE SHRI. B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.1691/Bang/2017
Assessment Year : 2012-13

Sri Ambadas Victora Kamurthi, No.2279, Station Road, Hubli-580 020. PAN - ADDPK 6719 Q	Vs.	The Income Tax Officer, Ward-2(2)(2), Bengaluru.
APPELLANT		RESPONDENT

Appellant by	:	Smt. Sheetal Borkar, Advocate
Respondent by	:	Shri Priyadarshi Mishra, Addl.CIT (DR)

Date of Hearing	:	13-01-2021
Date of Pronouncement	:	15-01-2021

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeals have been filed by assessee against order dated 5/5/2017 passed by Ld.CIT(A), Hubli for assessment year 2012-13.

2. At the outset, Ld.AR vide letter dated 12/1/2021 submitted that assessee has decided to go in for VSVS 2020. It is also been submitted that assessee filed Form 1 & 2 in respect of these

appeals. He however filed an adjournment application seeking date till that received Form 3.

3. Ld.Sr.DR submitted that the appeals may be dismissed as no purpose will be served by keeping the appeals pending.

4. We have perused submissions advances by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeals pending. Considering the situation, we dismiss the present appeals as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in accordance with law if circumstances so warrant.

Accordingly, assessee's appeals for year under consideration are allowed to be withdrawn with liberty.

In the result, assessee's appeals are dismissed as withdrawn.

Order pronounced in the open court on 15th January, 2021

Sd/-
(B. R. BASKARAN)
Accountant Member
Bangalore,
Dated, the 15th January, 2021.
/Vms/

Sd/-
(BEENA PILLAI)
Judicial Member

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore